

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32236/2014

(Arising out of impugned final judgment and order dated 28/08/2014
in WP No. 1788/2013 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM KRISHAN SONI

Respondent(s)

(With appln. (s) for vacating stay and interim relief and office
report)

Date : 15/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. P. N. Mishra, Sr. Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s) Mr. Y.S. Lohit, Adv.
Dr. Sumant Bhardwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The interim order is made absolute.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora
Date: 2015.09.21
14:40:48 IST
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